CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 452/MP/2025 along with IA No. 38/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulations 65 to 69 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with other provisions under applicable law seeking extension of time in complying with the directions stipulated under Order dated 25.11.2024 in Petition No. 326/MP/2024 issued by this Commission vis-vis commissioning of the 300 MW Solar Power Project located at Nokhadhaya, Kolya, Bikaner, Rajasthan.

Petitioners : ACME Solar Holdings Limited & Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : 19.5.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, ACME

Ms. Pratiksha Chaturvedi, Advocate, ACME

Ms. Prithu Chawla, Advocate, ACME Ms. Rashmi Vaish, Advocate, ACME Shri Shubham Arya, Advocate, CTUIL Ms. Shirin Gupta, Advocate, CTUIL

Shri Swapnil Verma, CTUIL Shri Ranjeet S Rajput, CTUIL Shri Siddharth Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners, while apprising the status of their 300 MW Solar Power Project, submitted that 52.5 MW capacity has already achieved the commercial operation on 11.5.2025. Further, the trial run in respect of 112.5 MW had also been completed on 17.5.2025. Whereas, the trial-run of another 75 MW capacity is scheduled on 30.5.2025, and the remaining 60 MW capacity is scheduled on 15.6.2025. Learned counsel pointed out that the injection of the power from its 52.5 MW capacity

had also faced certain curtailments as it was not allowed to inject any power into the grid during the peak hours (i.e., 10:30 AM to 2:30 PM) for the period from 11.5.2025 to 15.5.2025. Further, for the period from 16.5.2025 to 31.5.2025, the Petitioners were permitted to inject approximately 39 MW out of 52.5 MW commissioned capacity during the above peak hours. Learned counsel submitted that the connectivity granted to the Petitioners is yet to be operationalized by CTUIL as the requisite transmission systems at Narela and Maharanibag are not ready. Accordingly, the learned counsel urged that the interim protection granted by the Commission vide Record of Proceedings for the hearing dated 24.4.2025 be continued and the matter may be taken up in the month of July 2025.

- 2. Learned counsel for the Respondent, CTUIL, submitted that CTUIL has already filed its reply in the matter. Learned counsel also added that in the event the Commission further extends the timeline prescribed for the Petitioners to achieve the commercial operation date of their Project in its order dated 25.1.2024 passed in Petition No. 326/MP/2024 subject to the payment of compensation, the Petitioners ought not to be permitted to turn around and challenge such compensation.
- 3. Learned counsel for the Petitioners also added that vide Record of Proceedings for the hearing dated 24.4.2025, while the Commission has kept the revocation of connectivity granted to the Petitioners in abeyance, there was no specific direction on the aspect of encashment of Bank Guarantee and as a result, CTUIL refused to withdraw its invocation letter for the Bank Guarantee. Thus, in order to avoid the encashment of the Bank Guarantee, the Petitioners have made the payment to CTUIL in lieu of such encashment, and the Petitioners are willing to submit a fresh Bank Guarantee to CTUIL provided the payment made by the Petitioners is refunded.
- 4. After hearing the learned counsel for the parties, the Commission deemed it appropriate to list the matter for further hearing in the month of July, 2025, and in the interregnum, the interim direction issued vide Record of Proceedings for hearing dated 24.4.2025 will continue till the next date of hearing. The Commission also directed the Petitioners to file the present status of their Project, on an affidavit, within two weeks.
- 5. The Petition will be listed for hearing on **22.7.2025.**

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)